

(c) and (b) Since this matter could not be resolved through consultations as provided under the Understanding on Rules and Procedures governing the settlement of Disputes (DSU) of the World Trade Organisation, India requested for the establishment of a Dispute Settlement Panel in the WTO. This panel is presently examining the complaints made by a group of countries including India.

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

**Notification regarding Central Advisory Council Procedure (Amendment) Rules, 1997**

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): Sir, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulations) Act, 1995:-

(i) The Central Advisory Council Procedural (Amendment) Rules, 1997 published in Notification No. G.S.R. 298 (E) in Gazette of India dated the 2nd June, 1997.

(ii) The Development Councils (Procedural) Amendment Rules, 1997 published in Notification No. G.S.R. 299 (E) in Gazette of India dated the 2nd June, 1997.

[Placed in Library. See No. LT 2296/97]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow for the year 1995-96.

(ii) Annual Report of the Scooters India Limited, Lucknow for the year 1995-96, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 2297/97]

**Annual Report and Accounts of the Regional Rural Banks for the year ended the 31st March, 1996 etc.**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table:

(1) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the

Regional Rural Banks for the year ended the 31st March, 1996, together with Auditor's Report thereon:-

(i) Koshi Kshetriya Gramin Bank, Purnea, Bihar.

[Placed in Library. See No. LT 2298/97]

(ii) Balasore Gramya Bank, Balasore, Orissa.

[Placed in Library. See No. LT 2299/97]

(iii) Etawah Kshetriya Gramin Bank, Etawah, U.P.

[Placed in Library. See No. LT 2300/97]

(iv) Avadh Gramin Bank, Hardoi, U.P.

[Placed in Library. See No. LT 2301/97]

(v) Murshidabad Gramin Bank, Murshidabad, W.B.

[Placed in Library. See No. LT 2302/97]

(2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

(i) Report on the working and activities of the Bank of Baroda for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2303/97]

(ii) Report on the working and activities of the Bank of India for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2304/97]

(iii) Report on the working and activities of the Canara Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2305/97]

(iv) Report on the working and activities of the Dena Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2306/97]

(v) Report on the working and activities of the Oriental Bank of Commerce for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2307/97]

(vi) Report on the working and activities of the Vijaya Bank for the year 1996-97, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 2308/97]

(3) A copy each of the Annual Reports (Hindi and

English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Indore, State Bank of Mysore, State Bank of Patiala and State Bank of Saurashtra for the year 1996-97, alongwith Audited Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.

[Placed in Library. See No. LT 2309/97]

**Review by the Government of the Working of NTCL, New Delhi for the year 1994-95 etc.**

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Controller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2310/97]

**Annual Accounts of the Rubber Board, Kottayam for the year 1995-96, together with Audit Report Thereon**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): Sir, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1995-96, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2311/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1995-96.
- (ii) a copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board for the year 1995-96.
- (4) Statement (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 2312/97]

**Cost Accounting Records (Sugar) Rules, 1997 published in Notification No. GSR 388(E) in Gazette of India dt. 15 July 1997 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): Sir, I beg to lay on the Table:

- (1) A copy of the Cost Accounting Records (Sugar) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 388(E) in Gazette of India dated the 15th July, 1997, under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library See No. LT 2313/97]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R. 235(E) published in Gazette of India dated the 29th April, 1997 together with an explanatory memorandum seeking to prescribe revised tariff values on aerated waters, generally known as soft drinks, for the purpose of levy of excise duty.
  - (ii) G.S.R. 236(E) published in Gazette of India dated the 29th April, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 2/95-C.E., dated the 4th January, 1995.
  - (iii) G.S.R. 241(E) published in Gazette of India dated the 3rd May, 1997 together with an explanatory memorandum seeking to exempt steam used within the factory of its production from the whole of excise duty.
  - (iv) G.S.R. 252(E) published in Gazette of India dated the 9th May, 1997 together with an explanatory memorandum seeking to exempt excise duty on vegetable saps and extracts, if used within the factory of their production for the manufacture of Ayurvedic, Unani or Siddha medicaments.
  - (v) G.S.R. 321(E) published in Gazette of India dated the 13th June, 1997 together with an explanatory memorandum seeking to provide full exemption from excise duty to certain categories of goods specified therein when manufactured in rural areas by registered co-operative societies, women's societies, institutions recognised by the Khadi and Village Industries Commission, State Khadi and Village Boards etc.
  - (vi) G.S.R. 342(E) published in Gazette of India